

## **Ministers Residences Rules, 1962**

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## **Ministers Residences Rules, 1962**

In exercise of the powers conferred by Section 11 of the Salaries and Allowances of Ministers Act, 1952 (58 of 1952) the Central Government hereby makes the following rules namely:-

### **1. SHORT TITLE :-**

These rules may be called the Ministers Residences Rules, 1962.

### **2. DEFINITION :-**

In these rules, "Act" means the Salaries and Allowances of Ministers Act, 1952 (58 of 1952).

### **3. SIZE OF RESIDENCE :-**

(1) A Minister, other than a Deputy Minister shall be allotted a residence of which the standard rent or if the rents have been pooled, the pooled standard rent calculated in accordance with the provisions of Fundamental Rule 45-A does not, as far as possible exceed Rs.650/- per mensem.

(2) A Deputy Minister shall be allotted a residence of which the standard rent, or, if the rents have been pooled, the standard rent calculated in accordance with the provisions of Fundamental Rule 45-A does not, as far as possible, exceed Rs.350 per mensem.

### **4. FURNITURE AND ELECTRICAL APPLIANCES :-**

(1) The value of furniture and electrical appliances provided free of rent in a residence allotted under Section 4 of the Act shall not exceed:-

\*{(a) In the case of a residence allotted to a Cabinet Minister, Rupees two lakh and fifty thousand;

(b) In the case of a residence allotted to a Minister of State, Rupees two lakh; and

(c) In the case of a residence allotted to a Deputy Minister, Rupees one lakh and twenty five thousand.}

EXPLANATION: (1) The value of furniture and electric appliances supplied for the use in the positions of the residence set apart for office purpose shall not be taken into account for the purpose of the limits specified in this sub-rule.

(2) For every article of furniture or electrical appliances provided in such residences, in excess of the limits specified in sub-rule (1), a Minister shall be liable to pay rent at the same rates as per applicable to Government servants, together with departmental charges.

\* Notified vide notification No.14011/(27)/67-Pol.III dated 15-11-1967.

## **5. RENT FOR PERIOD OF OVERSTAY :-**

### **\*\*5. RENT FOR PERIOD OF OVERSTAY**

(1) Where a Minister occupies a residence beyond the period specified in section 4 of the Act, he shall be liable to pay, for the period of overstay rent calculated in accordance with the provisions of Fundamental Rule 45-B together with full departmental charges, or, if the rents have been pooled, the pooled standard rent under Fundamental Rule 45-A, whichever is higher.

(2) Where the family of a Minister occupies a residence as specified in clause (b) of sub-section 4 of the Act, the family shall be charged rent in accordance with the provisions of FR 45-A, or if the rents have been pooled, the pooled standard rent under Fundamental Rule 45-A.

\*\* Notified vide notification No.12012(1)/66-Pol.II dated 3-5-1973.

## **6. INVENTORY OF FURNITURE AND FITTINGS :-**

An inventory of furniture, fittings and electrical appliances provided in a residence allotted to a Minister shall be prepared and verified periodically in accordance with the instructions issued by the

Central Government from time to time.

**7. INTERPRETATION :-**

If any question arises as to the interpretation of these rules, it shall be referred to the Central Government whose decisions thereon shall be final.

**8. SAVING :-**

Nothing in these rules shall apply to the residence of the Prime Minister and the Deputy Prime Minister.

Issued in File No.14011(2)/67-Pol.III

\*{} Amended vide notification No.14012/1/87-Pol.III dated 21-2-2003.[GSR No.117(E)]